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GOVERNMENT OF INDIA
(DEPARTMENT OF REVENUE AND BANKING)

.....

NEW DELHI: THE 24th November., 1976.

NOTIFICATION

(INCOME TAX)

NO.1562 (F.No.404/197/76-ITCC): In exercise of the powers conferred by sub-clause (iii) of clause (44) of Section 2 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby authorises Shri V.K.Arora who is a Gazetted Officer of the Central Government to exercise the powers of a Tax Recovery Officer under the said Act.

2. The appointment of Shri R.C.Nigam as Tax Recovery Officer made under Notification No.466 (F.No.404/130/73-ITCC) dated 10th September, 1976 is hereby cancelled with effect from the date Shri V.K.Arora takes over as Tax Recovery Officer.

3. This Notification shall come into force with effect from the date Shri V.K.Arora takes over charge as Tax Recovery Officer.

Sd/-

(E.Venkataraman)

Deputy Secretary to the Government of India

The Manager,
Government of India Press,
New Delhi.

No.1562(F.No.404/197/76-ITCC)

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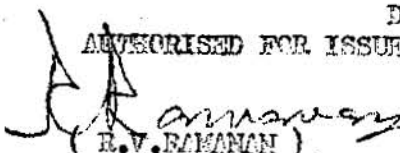
1. The Commissioner of Income-tax, Kanpur, Kanpur.
2. All Directors of Inspection including DI(O&MS), New Delhi.
3. The Comptroller & Auditor General of India, New Delhi.
4. The Chief Secretary, Government of Uttar Pradesh, Lucknow.
5. The Accountant General, Uttar Pradesh, Allahabad.
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Sd/-

(E.Venkataraman)

DEPUTY SECRETARY TO THE GOVERNMENT OF INDIA

AUTHORISED FOR ISSUE


(R.V. RAMAN)

ASSISTANT DIRECTOR OF INSPECTION